

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 4170 of 2010

Akbar Ali Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : None

For the Respondents : Mr. Rahul Saboo, SC-I

08/ 06.09.2021 Heard through V.C.

2. None appears for the petitioner even on repeated calls.

3. Order dated 02.08.2021 reads as follows:

“None appears for the petitioner even on repeated calls.

2. Order dated 01.07.2021 reads as follows:-

“Heard through V.C.

2. Nobody appears for the petitioner, even on repeated calls.

3. Mr. Rahul Saboo is present for the respondent-State.

4. Put up this case on 02.08.2021.

5. Let the name of Mr. Rahul Saboo be reflected in the cause list on behalf of the respondent-State.”

3. In spite of aforesaid order none appears for the petitioner.

4. Mr. Rahul Saboo, learned counsel for the respondent-State is present.

5. With a view to give last opportunity, put up this case on 06.09.2021.

6. Let a copy of this order be sent to the petitioner.”

4. Pursuant to the aforesaid order, true copy of the order dated 02.08.2021 was sent by the registry on 06.08.2021

to the petitioner and even after a lapse of 30 days neither any fresh *vakalatnama* has been filed nor anybody appeared for the petitioner.

5. Forced with this situation, the instant writ application is dismissed for non-prosecution.

(Deepak Roshan, J.)